

-1-

SPM & ND

1.3.91

(4)

Mr K Ramakumar for the applicant.

Mr Ajit Narayanan, ACGSC for respondents by proxy (Mr Krishna Kumar)

Heard. Admit.

The learned counsel for the respondents undertakes to file counter affidavit within 3 weeks with copy to the learned counsel for the applicant who may file rejoinder, if any, within 1 week thereafter.

List for final hearing before Division Bench on 5.4.91. Since the examination is to be held in May, 91, the question of granting interim relief at this stage does not arise.

b/ S/ 1.3.91

5-4-91

(15)

SPM & AVH

Mr VR Ramachandran Nair for applicant

Mr Unniraj for respondents(proxy)

The learned counsel for the respondents undertakes to file counter affidavit within 10 days with a copy to the applicant, who may file rejoinder, if any, within a week thereafter.

List for final hearing on 22.4.91

b/ S/ 5-4-91

AVH JWD

M v VR Ramachandran Varthi applicant

Mr. Ajit Narayanan ACGSC for the respondents

The respondents were given time to file counter affidavit. When the case was taken up today for final hearing the respondents have not filed counter affidavit. They seek more time. Counter affidavit is to be filed within one month with a copy to the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 24.6.91.

Copy of the order be given to counsel for respondent by hand.

b/ S/

22.4.91

61

1.0. Genuo

S/ Adm

P 28/4
mm Bar

04/29/91

SPM & ND

Mr. V R Ramachandran Nair for the applicant

Mr. Ajith Narayanan for respondents

The learned counsel for the respondents seeks some time to file counter affidavit and undertakes to do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 13.8.91.

26.6.91 *SPM*

13.8.91

SPMXK & AVH

Mr. Ramachandran Nair for applicant.

Mr. Ajith Narayanan. ACGSC

The learned counsel for the respondents wishes to file counter affidavit. He may do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter.

List for final hearing on 7.10.91.

13.8.91 *M.S.*

NVK & ND

None for the applicant

Mr. Ajith Narayanan for respondents

Respondents have not filed reply. Reply is to be filed within three weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter. List for final hearing on

12.11.91. *NVK*

b/s

7.10.91

(13)

NVK & ND

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

for 12/12/91
CNF

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

b/s

11/11/91

293 41

RC

Both sides present.

3/1
ONF

Counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. Counsel for applicant may file rejoinder within one week. Call on 31.1.92.

K
17.12.91.

RC

None appears.

No counter has been filed despite several opportunities. Accordingly list before the Bench for further directions on 2.3.92.

JM
31.1.92.

(u) 293

SPM&DVH

27.2.92 Mr. Ajendran Sair/Mr. Aslam through proxy
Mr. Panepala Th. proxy/Mr. Jith Narayanan

Re-d. M.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in
part. Set for further hearing on 28.2.92(A).


27.2.92

28.2.92 (counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these cases
are involved we have admitted all the applications and
concern the delay if there has been in any one of them.
In certain cases we are told that representations are
not been filed. Considering that the issues involved
are identical we need not delay the setting in of this
application by going through the formality of requiring
applicants to file representation especially when
identical applications are pending before us.

Accordingly the objection regarding non-
subission of representation is also overruled.

JUDGMENT ON 31.3.92.

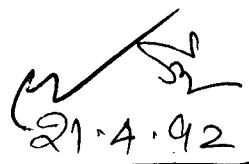

28.2.92

APM

21-4-92

SPM & DVH

Orders pronounced in open court


21-4-92

20 issued
Rule issued
All 2015